HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

TUESDAY, THE EIGHTEENTH DAY OF MARCH
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HONOURABLE SMT JUSTICE RENUKA YARA

WRIT APPEAL NO: 1433 OF 2024

Writ Appeal under clause 15 of the Letters Patent filed against the order Dated 28/10/2024 in writ petition No 29898 of 2024 on the file of the High Court.

Between:

Sri Chintapoola Thirupathi, S/o. Chintapoola Muthyalu, Aged about 47 yrs, Occu. Agriculture, R/ o. H.No.5-82, Indurthi Village, Chigurumamidi Mandal, Karimnagar Dist, Telangana-505481.

...PETITIONER/APPELLANT

AND

1. The State Of Telangana, Rep By Its Principal Secretary Revenue Department, Secretariat, Hyderabad
2. The District Collector, Karimnagar, Karimnagar District.
3. The Tahsildhar, Chigurumamidi (M), Karimnagar District.
4. The Land Acquisition Officer And Special Deputy Collector, L.A. UNIT VI SRSP AND DR. B R Ambedkar PCSSP Karimnagar District.

...RESPONDENTS

IA NO: 1 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to allow or grant permission to the Appellant to file the additional documents along with the present Writ Appeal Petition or else the Appellant will bear irreparable loss and hardship.

Counsel for the Appellant: SRI B. KARTHIK
Counsel for the Respondents: SRI E. RAMESH CHANDRA GOUD,
GP FOR LAND ACQUISITION
The Court made the following: JUDGMENT

THE HON'BLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HON'BLE SMT. JUSTICE RENUKA YARA

WRIT APPEAL No.1433 of 2024

JUDGMENT *(Per the Hon'ble the Acting Chief Justice Sujoy Paul)*:

Sri B. Karthik, learned counsel for the appellant and Sri E. Ramesh Chandra Goud, learned Government Pleader for Land Acquisition, for the respondents.

2. Learned counsel for the appellant seeks to withdraw this appeal with liberty to file review against the impugned order of learned Single Judge.

3. The other side has no objection.

4. Accordingly, this Writ Appeal is **dismissed as withdrawn** with the liberty prayed for. No costs.

Interlocutory applications, if any pending, shall also stand closed.

SD/-M.MANJULA
JOINT REGISTRAR

//TRUE COPY//

SECTION OFFICER

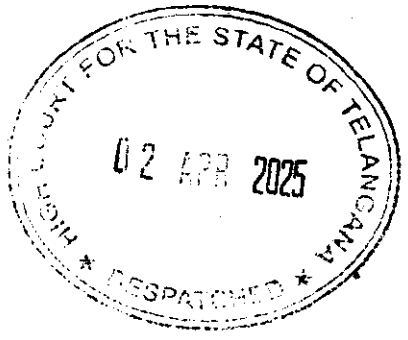
To,

1. One CC to Sri B. Karthik, Advocate [OPUC]
2. Two CCs to GP for Land Acquisition, High Court for the State of Telangana, at Hyderabad [OUT]
3. Two CD Copies

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HIGH COURT

DATED:18/03/2025



JUDGMENT

WA.No.1433 of 2024

DISMISSING THE WRIT APPEAL AS WITHDRAWN WITHOUT COSTS

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